

(c) Most of these were on-going programmes. The actual progress made will be reviewed as part of the larger exercise by the Planning Commission. They will be continued not in isolation but alongwith others, as part of the intensified effort at rural and agricultural development.

Tree Planting

1087. SHRI C. K. CHANDRAPPAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government are aware that the son of the former Prime Minister, Mr. Sanjay Gandhi, had a plan called 5-Point Plan and tree planting was one of the items in it;

(b) since the former Government made this a national Programme, whether money had been spent for its implementation; and

(c) if so, the total amount spent by the Centre on the Plan and the results achieved from implementation of this plan?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) and (c). Tree Planting on a large scale is already an accepted programme under Van Mahotsava (1952) and "Make India Green" as also under the Centrally sponsored Schemes for planting up Degraded Forest Areas and Community Wastelands for which central funds are being utilised under the Fifth Five Year Plan. For intensification of the Centrally sponsored Programmes, the budget allocation of Rs. 150 lakhs for 1976-77 was raised to Rs. 170 lakhs. During 1977-78, the provision has been raised to Rs. 770 lakhs.

Implementation of Urban Ceiling Act

1088. SHRI C. K. CHANDRAPPAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what steps Government have taken to implement the Urban Ceiling Act;

(b) whether Government have received any excess urban land from the States and Union Territories; and

(c) if so, the brief account thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Urban Land (Ceiling & Regulation) Act, 1976, is under implementation in the States of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Madhya Pradesh, Manipur, Meghalaya, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh and West Bengal and all the Union territories. The action taken is as follows:—

- (i) Competent authorities, Urban Land Tribunals and appellate Authorities have been appointed.
- (ii) Notices regarding transfer of vacant land held within the ceiling limit have been, and are being, processed under section 26 of the Act.
- (iii) Applications for previous permission for transfer of urban property under section 27 of the Act have been, and are being, processed and permission granted.
- (iv) High level Coordination Committees have been appointed for watching the implementation of the Act.
- (v) Survey of vacant lands is being made.

- (vi) Action to divide the urban agglomerations into various zones for the purpose of determining the rate of amount to be paid for excess vacant land is being taken.
- (vii) Statements of excess vacant land held by persons have been received by the competent authorities and are being scrutinised.
- (viii) Scrutiny of applications for grant of exemption on grounds of public interest or hardship under section 20 of the Act is being made, so far exemption has been granted as follows:—

Andhra Pradesh	122
Gujarat	685
Karnataka	153
Maharashtra	5
Punjab	2
Uttar Pradesh	6
West Bengal	25
Delhi	89
Cantonment area	2

(b) and (c). It is understood from Karnataka Government that vacant land measuring 13,174.03 sq. metres in the Bangalore urban agglomeration has since vested with the Government.

Seed Garden for Cocoa in Kerala

1089. SHRI C. K. CHANDRAPPA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government of Kerala had submitted a scheme to Central

Government for establishing a seed garden for coco in Kerala in April, 1975;

(b) if so, facts thereof;

(c) whether there is an acute shortage of seed materials for coco in the country; and

(d) if so, whether in view of this Government propose to give priority to this scheme and accord early sanction?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The scheme for the establishment of Cocoa seed garden in Kerala was sanctioned by Government of India in April, 1976 as per the details given below:—

	Rs.
1976-77	1,62,200
1977-78	70,800
1978-79	80,800

TOTAL :	3,13,800

The Seed garden is being established on an area of 8 hectares with planting material from high yielding strains of Cocoa, available at the Central Plantation Crops Research Institute, Kasargod.

(c) and (d). India is not yet self sufficient in quality seed material of high yielding strain of Cocoa, viz. "Forastero" which is being popularised. With a view to overcome the shortage, two seed gardens of 8 ha. each have been sanctioned in April, 1976 of which one is located in Kerala.